## GOVERNMENT OF INDIA RAILWAYS LOK SABHA

UNSTARRED QUESTION NO:3536 ANSWERED ON:10.12.2009 POWERS OF RPF Saroj Smt. Sushila;Siddeswara Shri Gowdar Mallikarjunappa

## Will the Minister of RAILWAYS be pleased to state:

- (a) whether Railway Protection Force (RPF) has been vested with powers to apprehend and detain the accused within the railway premises for interrogation before handing over to the concerned local police authorities;
- (b) if so, the details thereof;
- (c) the details of cases of misbehavior with passengers such as eve-teasing and atrocities registered against the Railway Protection Force and Travelling Ticket Examiners(TTE) during each of the last three years and the current year, zone-wise; and
- (d) the details of action taken against the guilty employees, during the said period, zone-wise and case-wise?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNIYAPPA)

- (a) & (b) Officers of the rank of Assistant Sub-Inspector and above, are empowered to arrest, conduct inquiry and produce the accused before the court of law under the Railway Property (Unlawful Possession) Act when found with stolen railway property. Further, Assistant Sub-Inspector and above rank Officers are also empowered under Section 179 (2) of the Railway Act to arrest, conduct enquiry and produce before court of law an offender who commits an offence mentioned in Sections 137 to 139, 141 to 147,153 to 157, 159 to 167 and 172 to 176 of the Act. Sections 12 and 13 of the RPF Act also authorize a member of the force to arrest without warrant and search under circumstances specified in these sections
- (c) & (d) Information is being collected and will be laid on the Table of the Sabha.